

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 105

C.P. (IB) No. 220/Chd/Hry/2021

IN THE MATTER OF:

Industrial Metal Corporation

...Petitioner-Operational Creditor

Versus

K.S. Pipe Fittings Pvt. Ltd.

...Respondent Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 01.05.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Umang Goyal, Advocate

For the Respondent : Mr. Ankit Sharma, Advocate

ORDER

Heard the submissions made by the Ld. counsel for the petitioner-operational creditor as well as Ld. counsel for the respondent-corporate debtor. As per the counsel for the petitioner-operational creditor last payment was made on 23.03.2024 and counsel for the respondent-corporate debtor has prayed for grant of short-time to bring on record the settlement agreement. Having regard to the fact that certain payments are made by the respondent-corporate debtor, one opportunity is afforded to respondent-corporate debtor to bring the settlement agreement on record before the next date of hearing, failing which, the matter will be heard on merits.

Let this matter be posted on 14.05.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)